

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-153/ND/2023

IN THE MATTER OF:

M/s. PSBEDI Archive Pvt. Ltd.

...PETITIONER

Vs

M/s. Alankit Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Alok Tiwari, Adv.

Dakshayani Saxena, Adv. Kritika
Bansal.

For the Respondent/Corporate Debtor :Adv. Aishwarya Adlakha.

ORDER

Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is also present and submitted that the arguing counsel is not available today, due to some medical reason therefore, sought adjournment. It is noticed that on the last date of hearing i.e. 22.03.2024 part argument on behalf of Corporate Debtor was heard, and today's matter was listed for continuation of argument of the Corporate Debtor. In view of the request made by the Ld. Counsel for the Corporate Debtor, list the matter for completion of argument of Corporate Debtor on **14.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)